GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 17
(TO BE ANSWERED ON THE 21st July 2025)

LAND RESERVED FOR THE MODERNIZATION AND DEVELOPMENT OF SURAT AIRPORT.

17. SHRI SHAKTISINH GOHIL

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) the land reserved for the modernization and development of Surat Airport;
(b) the area that has been de-reserved out of this reserved land during the last five years;
(c) whether it has been ensured that the de-reserved land should be given to the original landlord farmer only; and
(d) the details of this entire land that has been reserved and de-reserved?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d): The Airports Authority of India (AAI) prepares Master Plans for the development of airports based on projected passenger growth and future requirements for expansion of airside and city-side infrastructure. Accordingly, the land requirements are communicated to the respective State Governments. As of date, AAI has no requirement for additional land at Surat Airport.

As per the National Civil Aviation Policy, 2016, the responsibility of providing land for airport development, free of cost and free from all encumbrances, lies with the respective State Government. Accordingly, matters relating to reservation or de-reservation of land for airport development, including its extent and any decision regarding re-allotment to original landowners, fall within the purview of the concerned State Government.

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